

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 512 OF 2023**

IN THE MATTER OF:

RAJU

...APPLICANT

VERSUS

UNION OF INDIA AND OTHERS

...RESPONDENTS

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RESPONDENT NO. 7

FILED THROUGH

for S. Akshata
01/13/24

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PLACE: New Delhi
 DATE: 13/03/2024



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ORIGINAL APPLICATION NO. 512 OF 2023**

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 7/PROJECT PROPONENT
TO THE ADDITIONAL AFFIDAVIT FILED BY THE APPLICANT**

I, Mr. Sanjay Prakash Garg, S/o Late Shri. V. P. Garg, aged about 58 Years, resident of 1/4905, Gali No. 8, Balbir Nagar Extension, Shahadra, New Delhi-110032, working as AGM Project with the Respondent No. 7/Project Proponent having facility at C-21, Phase-1, M.G. road, UPSIDC Industrial Area, Ghaziabad-201015 (presently in New Delhi), do hereby solemnly affirm as under:

- I. That I, the Authorized Signatory of the Respondent No. 7/Project Proponent, authorized vide Board Resolution dated 07.11.2023 and well conversant with the facts, records, and circumstances of the present case and hence competent to swear this Affidavit.
- II. At the outset, each and every allegation, contentions, and averments made in the Additional Affidavit dated 27.01.2024 filed on behalf of Applicant are denied in totality, save and except what are matters of record and what has been specifically stated and admitted in the reply hereunder. That further, the submissions, contentions and the averments made in the Reply Affidavit filed on behalf of the Respondent before this Hon'ble Tribunal are reiterated and reaffirmed herein although the same are not repeated herein for the sake of brevity and to avoid prolixity and the same may be read as part and parcel of the present Reply to the Additional Affidavit by this Hon'ble Tribunal.
- III. That prior to setting out the para-wise response made by the Applicant in the Additional Affidavit dated 27.01.2024, Respondent No. 7/Project Proponent wishes to submit the



following preliminary responses with respect to the allegations made by the Applicant in the Additional Affidavit:

A. ISSUE OF 33% GREEN BELT CRITERIA

- i. That in response to the allegation of inadequate green belt, it is submitted that as per the Notification bearing No. G.O.1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change Uttar Pradesh, Standard Operating Procedure (SoP) has been developed by Uttar Pradesh Pollution Control Board for tree plantation on Miyawaki Method. That in pursuance to the same, Respondent No. 7/Project Proponent is also required to develop Miyawaki Forest as per the Standard Operating Procedure (SoP) and for ensuring timely compliance of the above said direction, a bank guarantee with minimum validity of one (1) year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rupees Fifty Thousand Only), whichever is more was to be submitted. A copy of the Notification bearing No. G.O.1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change Uttar Pradesh is attached herewith as **Annexure-R7/15**. That in compliance of the same, Respondent No. 7/Project Proponent has already submitted the Bank Guarantee of Rs. 50,000/- (Rupees Fifty Thousand Only) dated 17.08.2023 on 25.08.2023. A copy of the Bank Guarantee dated 17.08.2023 has already been annexed as Annexure-R7/13 along with the Reply Affidavit filed by the Respondent No. 7/Project Proponent.
- ii. That in further compliance of the above-mentioned direction, Respondent No. 7/Project Proponent had entered into a Memorandum of Understanding dated 05.09.2023 with the Head, Indian Council of Forest Research and Education, Eco-Rehabilitation Centre, Prayagraj, Centre of Forest Research Institute (FRI), Dehradun to establish the Miyawaki plantation to as per the SOP. A copy of the Memorandum of Understanding dated 05.09.2023 entered into between Respondent No. 7/Project Proponent and Head, Indian Council of Forest Research



and Education, Eco-Rehabilitation Centre, Prayagraj is annexed herewith as Annexure-R7/16.

- iii. That it is further submitted that Clause 10(m) of the Revised Guidelines issued by CPCB only states that the "open area available within the CBWTF shall be developed into green belt". That no clause in the said Revised Guidelines issued by CPCB mandates CBWTF to maintain 33% green belt area within its premises. However, it is pertinent to highlight herein that Respondent No. 7/Project Proponent is maintaining more than 15% green belt which has also been recorded by the Joint Committee's Report filed by Regional Office, UPPCB dated 07.11.2023.
- iv. Further it is stated that Respondent No. 7/Project Proponent vide Letter Ref. bearing no. MIEMPI./UPSIDA/23-24/410 dated 12.07.2023 has requested Regional Officer, U.P. State Industrial Development Authority to hand over the adjoining land area (left side and back of the Facility of Respondent No. 7/Project Proponent) to Respondent No. 7/Project Proponent so that Respondent No. 7/Project Proponent can adopt and develop the said area as green belt with latest suggestive technique of Miyawaki Forest plantation, as it has been advised by UPPCB vide Letter No. 170880/UPPCB/Circle 1(UPPCBHO)/CTO/both/Hapur/2022 dated 11.02.2023 to develop Miyawaki Forest mandatorily. A copy of the Letter dated 12.07.2023 is already annexed along with the Reply Affidavit as Annexure-R7/14 filed by Respondent No. 7/Project Proponent.

B. BAR CODING IMPLEMENTATION:

- v. That it has been contented by Applicant in the said Additional Affidavit that Respondent No. 7/Project Proponent is using QR-Coding Manual Feeding of data instead of barcoding system as prescribed by Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB. That Bio-Medical Waste Management Rules, 2016 mandates to account and track the waste being sent out of the premises and disposed through CBWTF and hence guidelines have



been prepared to facilitate and provide guidance to CBWTF to establish the bar code system. That the Applicant herein in order to mislead the Hon'ble Tribunal has wrongly stated that Respondent No. 7/Project Proponent is feeding the data manually and hence is in breach of the aforesaid Guidelines for Bar Code system. That in response to the same, it is pertinent to emphasize on below mentioned clauses of the Guidelines issued by CPCB:

Clause 5 (a) (vi): *In case of non-availability of wireless weighing machine, the scanner system should have an option of manual entry of data pertaining to weight of scanned bags using conventional weighing machine.*

Clause 6 (vi): *There should preferably be wire or wireless based connectivity between bar code scanner and weighing machine. The Bar code waste management system should also support manual data entry only in case of weight input, where digital weighing machines could not be provided by CBWTF operator or procured by the Occupier.*

Clause 6 (ii) Dedicated bar code scanner: *In this system, the bag is kept on weighing scale and scanned by scanner device by the person collecting waste. Weight of bio-medical waste is automatically transferred from weighing scale to device along with bar code or QR code information. There can also be a provision of manual entry of weight data.*

A copy of the Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB in the month of April, 2018 is attached herewith as **Annexure-R7/17.**

- vi. That upon perusal of the above mentioned clauses, it is apparent that the data can be fed both ways i.e. manually as well as automatically. That it is submitted that Respondent No. 7/Project Proponent is duly registered on the Bar Coding System as per the Guidelines issued by CPCB and has been feeding the data manually as well as automatically as per the Guidelines prescribed by CPCB. Thus, Respondent No. 7/Project Proponent is in compliance with the Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB.



C. CONSENT TO OPERATE (AIR AND WATER) AND AUTHORIZATION UNDER BIO-MEDICAL WASTE MANAGEMENT RULES, 2016

- vii. That Applicant in the said Additional Affidavit has falsely alleged that Respondent No. 7/Project Proponent does not have valid Consent to Operate under Air (Prevention and Control of Pollution) Act, 1981; Water (Prevention and Control of Pollution) Act, 1974 and Bio-Medical Waste Management Rules, 2016 and hence is illegally operating the facility against the BMW Rules, 2016. That in response thereto, it is submitted that Respondent No. 7/Project Proponent was granted a Consolidated Consent to Operate and Authorization (Consolidated Consent & Authorization) (Fresh) vide Ref No. 170990/U PPCB/Circle1(U PPCBIO)/C/O/both/IIAPUR/2022 dated 11.02.2023 from Respondent No. 4 which was valid till 31.12.2023. That pursuant thereto, Respondent No. 7/Project Proponent applied for renewal of the said consent again on 06.10.2023. That Respondent No. 4 i.e. Uttar Pradesh Pollution Control Board granted Consolidated Consent to Operate and Authorization under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide Ref. No. 193863/U PPCB/Circle1(U PPCBIO)/C/O/both/IIAPUR/2023 dated 09.02.2024. That the said Consent to Operate date 09.02.2024 is valid from 01.01.2024 till 31.12.2028. A Copy of the Consolidated Consent to Operate and Authorization (Consolidated Consent & Authorization) dated 09.02.2024 is annexed herewith as **Annexure-R7/18.**
- viii. That it is further submitted that Applicant has falsely alleged in the Additional Affidavit that Respondent No. 7/Project Proponent has not complied with the Bio-Medical Waste Management Rules, 2016 and has applied for the Consent to Operate after expiry of the Authorization under the BMW Rules, 2016. That in response to the same it is submitted that the Respondent No. 7/Project Proponent obtained authorization under Bio-Medical Waste Management Rules, 2016 vide Authorization No. 11/0133/C-1/BMW-05/2017 dated 06.10.2017 from Respondent

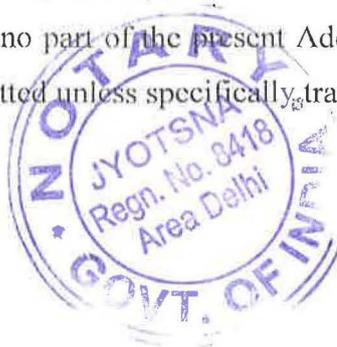


No. 4 for operating a facility for generation, collection, reception, treatment, storage, transport and disposal of biomedical waste. Pursuant thereto, Respondent No. 7/Project Proponent applied for renewal of Authorization vide Application dated 17.10.2018 for all categories of Schedule-1 of the Bio-Medical Waste Rules, 2016 & Amendment Rules 2018 for the period from 01.01.2019 to 31.12.2023 vide Application Ref No. MIEMPI-GZB/BMW/2018-19/56 to the Regional Officer, UPPCB and was granted Authorization vide No. II34709/C-1/BMW-05/2019 dated 11.04.2019 from Respondent No. 4 under Bio-Medical Waste Management Rules, 2016 which was valid till 31.12.2023. Pursuant thereto, Respondent No. 7/Project Proponent again applied for Consolidated Consent and Authorization on 06.10.2023, however, later received a communication from Respondent No. 4 i.e. UPPCB that Respondent No. 7/Project Proponent needs to file for renewal of Authorization under Bio-Medical Waste Rules, 2016 separately and hence Respondent No. 7/Project Proponent vide Application dated 05.01.2024 again applied for Authorization which was granted to the Respondent No. 7/Project Proponent Authorization No. 24285794 dated 18.02.2024. That said Authorization under BMW Rules, 2016 is valid till 31.12.2028. A copy of the Authorization dated 18.02.2024 is annexed herewith as **Annexure-R7/19**.

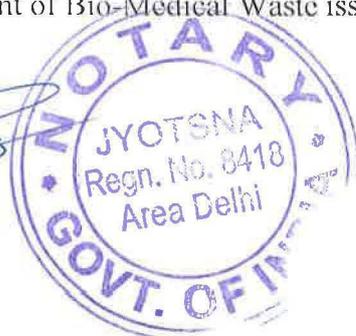
- ix. Thus, it is apparent that all the allegations made by the Applicant in the present Additional Affidavit are utterly baseless and unfounded and raises a strong suspicion that the Original Application and the Additional Affidavit has been filed with ulterior motives to disrupt the CBWTF maintained by Respondent No. 7/Project Proponent.

IV. **PARA-WISE REPLY**

That at the outset, the Respondent No. 7/Project Proponent herein denies each and every allegation made by the Applicant herein in the present Additional Affidavit filed. It is submitted that no part of the present Additional Affidavit filed by the Applicant may be treated as admitted unless specifically traversed hereinafter.

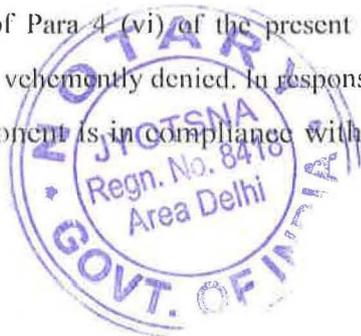


1. That the contents of Para No. 1 of the present Additional Affidavit are denied for want of knowledge.
2. That the contents of Para No. 2 of the present Additional Affidavit are a matter of fact and hence needs no response.
3. That the contents of Para No. 3 of the present Additional Affidavit are a matter of fact and hence needs no response.
4. That the contents of Para No. 4 of the present Additional Affidavit are devoid of any merit and does not raise any substantial question relating to the Joint Committee Report filed by Regional Office, UP PCB dated 07.11.2023 and does not deserve any consideration of this Hon'ble Tribunal:
 - i. That the contents of Para 4 (i) of the present Additional Affidavit are false, frivolous and hence vehemently denied. In response thereto, it is submitted that in compliance of the Notification bearing No. G.O.1011/81-7-2021-09 (Writ)/2016 dated 13.10.2021 issued by the Department of Environment, Forest and Climate Change Uttar Pradesh, Respondent No. 7/Project Proponent has already submitted the Bank Guarantee of Rs. 50,000/- (Rupees Fifty Thousand Only) dated 17.08.2023 on 25.08.2023 for development of Miyawaki Forest as per the SoP and Respondent No. 7/Project Proponent have also entered into a Memorandum of Understanding dated 05.09.2023 with the Head, Indian Council of Forest Research and Education, Eco-Rehabilitation Centre, Prayagraj, Centre of Forest Research Institute (CFRI), Dehradun to establish the Miyawaki plantation. Further it is reiterated that Clause 10(m) of the Revised Guidelines issued by CPCB mandated to develop green belt in the open area within the CBWTF but does not mandate to maintain 33% of the area as green belt. Thus, Respondent No. 7/Project Proponent is in compliance of the requirements to develop a green belt area within its premises.
 - ii. That the contents of Para 4 (ii) of the present Additional Affidavit are false, frivolous and hence vehemently denied. In response thereto, it is submitted that the Respondent No. 7/ Project Proponent is in compliance with the Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB which provides for feeding of the



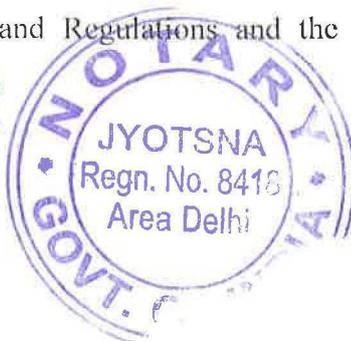
data manually as well as automatically. That it is reiterated that Respondent No. 7/Project Proponent is duly registered on the Bar Coding System as per the Guidelines issued by CPCB and has been feeding the data manually as well as automatically as per the Guidelines prescribed by CPCB. Thus, Respondent No. 7/Project Proponent is in compliance with the Guidelines for Bar Code System for Effective Management of Bio-Medical Waste issued by CPCB.

- iii. That the contents of Para 4 (iii) & (iv) of the present Additional Affidavit are false, frivolous, concocted and hence vehemently denied. In response thereto, it is submitted that Respondent No. 7/Project Proponent has duly obtained Consolidated Consent to Operate and Authorization under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 vide Ref. No. 193863/U PPCB/Circle1(U PPCBH0)/CTO/both/HIAPUR/2023 dated 09.02.2024 from Respondent No. 5 which is valid from 01.01.2024 till 31.12.2028. That it is further reiterated that Applicant has falsely alleged in the Additional Affidavit that Respondent No. 7/Project Proponent has not complied with the Bio-Medical Waste Management Rules, 2016 and has applied for the Consent to Operate after expiry of the Authorization under the BMW Rules, 2016. That Respondent No. 7/Project Proponent applied for Consolidated Consent and Authorization on 06.10.2023, however, later received a verbal communication from Respondent No. 4 i.e. UPPCB that Respondent No. 7/Project Proponent needs to file for renewal of Authorization under Bio-Medical Waste Rules, 2016 separately and hence Respondent No. 7/Project Proponent vide Application dated 05.01.2024 again applied for Authorization which was granted to the Respondent No. 7/Project Proponent Authorization No. 24285794 dated 18.02.2024 and is till 31.12.2028.
- iv. That the contents of Para 4 (v) of the present Additional Affidavit are denied for want of knowledge and hence needs no reply.
- v. That the contents of Para 4 (vi) of the present Additional Affidavit are false, frivolous, concocted and hence vehemently denied. In response thereto, it is submitted that Respondent 7/Project Proponent is in compliance with all the guidelines and consents issued



by relevant authorities and has also maintained a Compliance Report of all the conditions as mentioned in the Consent to Operate and have also submitted the Compliance Report to UPPCB. Thus the allegations made by the Applicant in the Original Application as well as in the Additional Affidavit are utterly baseless and unfounded and raises a strong suspicion that the Original Application has been filed with ulterior motives to disrupt the CBWTF maintained by Respondent No. 7/Project Proponent. A copy of the Quarterly Compliance Report as per the Conditions mentioned in the Consolidated Consent to Operate and Authorization, issued to UPPCB is attached herewith as Annexure-R7/20.

- vi. That the contents of Para 4 (vii) of the present Additional Affidavit are false, frivolous, concocted and hence vehemently denied. That it is denied that Respondent No. 7/Project Proponent is collecting and transporting bio-medical waste beyond 150 KM distance against the 75KM/150Km criteria as per the Guidelines issued by CPCB. In response thereto, it is submitted that Respondent No. 7/Project Proponent is collecting bio-medical wastes within the prescribed limits i.e. within 150KM radius area. That the Authorization dated 06.10.2017 under the BMW Rules, 2016 issued to Respondent No. 7/Project Proponent also mentions that the distance covered by CBWTF is 150 KM.
- vii. That the contents of Para 4 (viii) of the present Additional Affidavit are false, frivolous, concocted and hence vehemently denied. That it is denied that the bio-medical wastes collected by Respondent No. 7/Project Proponent are being sold to vendors outside Uttar Pradesh in contravention of the Bio-Medical Waste Management Rules, 2016. In response thereto, it is submitted that Rule 5 (m) of the Bio-Medical Waste Management Rules, 2016 mandates that it shall be the duty of the operator that *"after ensuring treatment by autoclaving or microwaving followed by mutilation or shredding, whichever is applicable, the recyclables from the treated bio-medical wastes such as plastics and glass, shall be given to recyclers having valid consent or authorisation or registration from the respective State Pollution Control Board or Pollution Control Committee"*. That it is submitted that Respondent No.7/Project Proponent is in compliance with the said Rule and the allegations made by the Applicant in the corresponding para in the Additional Affidavit are false and baseless. That it is submitted that Respondent No. 7/Project Proponent is fully compliant with all the applicable Rules and Regulations and the terms and conditions imposed by the



Authorities while granting Consent to Establish and Consent to Operate for the establishment and operation of the Common Bio Medical Waste Treatment Facility to Respondent No. 7/Project Proponent.

viii. That the contents of Para 4 (ix) of the present Additional Affidavit needs no response from the Respondent No. 7/Project Proponent.

5. That the contents of Para 5 of the present Additional Affidavit are vehemently denied. That the contents of the prayer clause are denied and it is submitted that the Applicant has not put forth any valid allegation and hence the prayer clause is not maintainable and the Original Application as well as the Additional Affidavit filed by Applicant is liable to be dismissed with exemplary costs.

S. Arslan
01/11/24
**Identify the Executant/Deponer
who has Signed in my Presence**



VERIFICATION

I, the above-named deponent, do hereby verify that the contents of paras No. ___ to ___ of my above Affidavit are true and correct. Nothing material has been concealed therein and no part of it is false.

13 MAR 2024

Verified at _____ on this _____ day of _____, 2024



ATTESTED

[Signature]
Notary Public Delhi (India)

13 MAR 2024

File No.81-7005(099)/216/2020-07-,

संख्या-1011/81-7-2021-09(रिट)/2016

प्रेषक,

मनोज सिंह,
अपर मुख्य सचिव,
उ०प्र० शासन।

सेवा में,

- 1- समस्त मण्डलायुक्त/जिलाधिकारी,
उत्तर प्रदेश।
- 2- समस्त प्रभागीय वनाधिकारी/संयोजक,
जिला पर्यावरण समिति, उ०प्र०।
- 3- समस्त क्षेत्रीय अधिकारी,
उ०प्र० प्रदूषण नियंत्रण बोर्ड।

पर्यावरण, वन एवं जलवायु परिवर्तन अनु-7

लखनऊ : दिनांक : 13 अक्टूबर, 2021

विषय—औद्योगिक इकाईयों में जल/वायु सहमति की शर्त के अनुसार 'मियावाकी पद्धति' पर वृक्षारोपण कराये जाने के सम्बन्ध में।

महोदय,

उपर्युक्त विषय पर्यावरण अनुभाग-2 (सम्प्रति पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7), उ०प्र० शासन के पत्र संख्या-71/55-2-2018-09(रिट)/2016, दिनांक 27.02.2018 का संदर्भ ग्रहण करने का कष्ट करें, जिसके माध्यम से वायु प्रदूषण नियंत्रण एवं कार्बन ऑफसेटिंग्स हेतु ग्रीन बेल्ट का विकास किये जाने के सम्बन्ध में प्रोटोकाल निर्गत किये गये थे। प्रश्नगत प्रोटोकाल में औद्योगिक इकाईयों में ग्रीन बेल्ट के विकास हेतु भी विस्तृत गाइडलाइन समावेशित की गयी थी। उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा उक्त आधार पर वृक्षारोपण अनिवार्य रूप से कराये जाने सम्बन्धी शर्त उद्योगों को दी जाने वाली सहमति में अधिरोपित भी की जा रही है।

2- इसी क्रम में उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा 'मियावाकी पद्धति' पर वृक्षारोपण किये जाने की दृष्टि से "स्टैंडर्ड ऑपरेटिंग प्रोसिजर (SOP)" का विकास किया गया है जो कि उ०प्र० सरकार की वेबसाइट <http://www.upecp.in/TrainingSession.aspx> पर उपलब्ध है। उल्लेखनीय है कि उद्योगों से जनित प्रदूषण के नियंत्रण हेतु "मियावाकी पद्धति" वृक्षारोपण अत्यन्त ही प्रभावी है, क्योंकि इन वृक्षारोपणों में वायु प्रदूषण कारक के अवशोषण की क्षमता लगभग 10 गुना अधिक होती है तथा स्थानीय प्रजातियों का प्राकृतिक रूप से उचित अनुपात में चयन कर रोपण किये जाने के फलस्वरूप उनका द्रुत गति से विकास होता है। इन वृक्षारोपणों में वृक्षों/वनस्पतियों का सघन रोपण एवं विकास होने के दृष्टिगत इनमें कार्बन अवशोषण की क्षमता भी सामान्य वृक्षारोपणों से अधिक होती है। चूंकि पूर्व से स्थापित औद्योगिक इकाईयों में वृक्षारोपण हेतु स्थल की उपलब्धता सीमित होती है। अतः इन इकाईयों में उपलब्ध स्थलों पर "मियावाकी पद्धति" आधारित वृक्षारोपण कराया जाना प्रदूषण नियंत्रण की दृष्टि से प्रभावी एवं श्रेयस्कर है।

3- अतः इस सम्बन्ध में मुझे यह कहने का निदेश हुआ है कि औद्योगिक इकाईयों में ग्रीन बेल्ट विकसित किये जाने सम्बन्धी सहमति की शर्तों का अनुपालन सुनिश्चित किये जाने के दृष्टिगत इकाईयों के परिसर में उपलब्ध स्थलों पर "मियावाकी पद्धति" आधारित वृक्षारोपण अनिवार्य रूप से कराया जाय। इस कार्य हेतु सम्बन्धित क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा उद्योगों की सूची स्थल विवरण एवं कार्ययोजना सहित सम्बन्धित प्रभागीय वनाधिकारी को उपलब्ध करायी जायेगी। सम्बन्धित प्रभागीय वनाधिकारी उद्योगों में "मियावाकी पद्धति" आधारित वृक्षारोपण किये जाने का गहन अनुश्रवण करेंगे तथा आवश्यकतानुसार उद्योगों को तकनीकी मार्गदर्शन भी उपलब्ध करायेंगे। उद्योगों द्वारा सहमति

File No.81-7005(099)/216/2020-07-,

की शर्तों एवं उक्त निर्देशों का अनुपालन नहीं किये जाने की दशा में प्रभागीय वनाधिकारी की अनुशंसा पर सम्बन्धित क्षेत्रीय अधिकारी के माध्यम से उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित प्रक्रिया के अनुसार उद्योग की सहमति रिवोक किये जाने की कार्यवाही भी की जाय, ताकि उद्योगों में निर्धारित शर्तों के अनुरूप वायु प्रदूषण नियंत्रण एवं कार्बन ऑफसेटिंग हेतु वृक्षारोपण किया जाना सुनिश्चित हो सके। मण्डलायुक्त एवं जिलाधिकारी द्वारा उक्त निर्देशों के अनुपालन की नियमित समीक्षा भी की जाय।

भवदीय,

(मनोज सिंह)

अपर मुख्य सचिव।

संख्या-1011(1)/81-7-2021-09(रिट)/2018, तददिनांक

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :-

- 1- प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ०प्र०, लखनऊ।
- 2- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को उनके पत्र संख्या-जी-36570/ UPPCB/ CL/418/वृक्षारोपण/2021, दिनांक 12.10.2021 के संदर्भ में।
- 3- गार्ड फाइल।

आज्ञा से,

(के०एल० वर्मा)

संयुक्त सचिव।

Signed by मनोज सिंह

Date: 13-10-2021 14:40:53

Reason: Approved



उत्तर प्रदेश UTTAR PRADESH

GS 021645

MEMORANDUM OF UNDERSTANDING

This memorandum of Understanding (MOU) is made on the 5th day of September 2023 between Indian Council of Forest Research and Education, Eco-Rehabilitation Centre, Prayagraj, Centre of Forest Research Institute (FRI), Dehradun, through.

Head, Indian Council of Forest Research and Education, Eco-Rehabilitation Centre, Prayagraj

(Hereinafter referred to as the (ICFRC - ERC, Prayagraj) and called the "First Party") which expression shall unless excluded by or repugnant to the context, include its successors, assigns etc., of the part;

AND

Medicare Environmental Management Pvt. Ltd.(Hapur)

Mr. Sanjay Prakash Garg, Unit Head - Medicare Environmental Management Pvt. Ltd. Hapur, (Herein after referred to as the MEMPL and called the "Second Party") which expression shall unless excluded by or repugnant to the context, include its successors, assigns etc. of the other part:

WHEREAS the objective of the First Party is to establish the Miyawaki plantation to carried out under as per the SOP available at URL:-<http://www.upecp.in/TrainingSession> during 2023-24.

AND WHEREAS second Party has approached and willing to provide requisite funds and logistic support to the First Party for the same on the following terms and the conditions:



1. General Terms and conditions.

- That the following Annexure shall be deemed to be an integral part of this agreement
Annexure "A" Terms of Reference (ToR).
Annexure "B" Terms of Payment (ToP).
- That the scope work and methodology will be as per ToR/project Proposal of first party.
- That it shall complete the assigned work of Miyawaki plantation within 6 months.
- MEMPL will appoint Nodal Officer to keep coordination with ICFRE-ERC, Prayagraj.
- That, Head, ICFRE-ERC, Prayagraj will be the implementing authority.

2. Force Majeure

That if any time during continuance of this contract the work is delayed because of war, civil commotion natural hazards, epidemics and earthquake etc. it must be by the First Party to the Second Party within one week of such incident(s) with full details and its impact on the work schedule mentioning there in additional time required for the completion of works under this agreement. The Force Majeure shall not include delays due to negligence or internal action of the First Party.

The working period may be extended by the Second Party if it feels the reason of delay reported by the First Party found to be genuine and beyond the control of the First Party.

The decision of the Second Party on continuation of the contract will be final for the First Party.

3. Output/Deliverables

The Deliverable/Output shall mean the services that may be provided by the First Party to the Second Party under the contract and the First Party is required to submit the report of plantation. Second party will inform to UPPCB, Lucknow that they under process to implement the same.

4. Contact Person

Both the parties shall nominate a contact person as their authorized representative for the purpose of this agreement. All notices, request, approval, consent required or permitted to be given or made pursuant to this contract should be addressed by/to the contact person in writing.

First Party – Dr. Sanjay Singh, Head and Scientist –G, ICFRE-ERC, Prayagraj

Second Party – Mr. Sanjay Prakash Garg

AB



5. Dispute

That all disputes arising out of this agreement shall be settled amicably by both the parties through discussion and in case any dispute remains unsettled, the same shall only be subject to the jurisdiction of the courts at Hapur (Uttar Pradesh).

IN WITNESS where of the FIRST PARTY and SECOND PARTY have put their signature on this Memorandum of Understanding (MOU) on the day, month and year first above written.

Sanjay
5/9/23

SIGNED BY**FIRST PARTY****SIGNED BY****SECOND PARTY**

[Signature]
5/9/23

WITNESS -**1.****2.**

Annexure-A:**Term of Reference**

Establishment of Miyawaki plantation to be carried out under Medicare Environmental Management Pvt. Ltd.

TECHNICAL DETAILS**Funding Agency**

Medicare Environmental Management Pvt. Ltd.

Implementing Agency

Indian Council of Forest Research and Education, Eco-Rehabilitation Centre, Prayagraj, Research, Centre of FRI, Dehradun under Ministry of Environment and Forest GOI, New Delhi)

Co-ordinator

Dr. Sanjay Singh, Head and Scientist -G

Mobile No. 9430366286

Principle Investigator

Alok Yadav, Scientist -E

Mobile NO. 9411166881

Time Schedule

6 months from the date of release of fund

Scope of work

Development of forest within 1,200sq. Meter area as per Miyawaki Plantation to be carried out as per the SOP available at URL:-<http://www.upcep.in/TrainingSession> Funds shall be paid as per conditions of mentioned within Annexure-2. This will be evaluated under following categories:

(A) Establishment of Miyawaki Plantation

1. Design of plantation will be developed as per land dimension.
2. Soil analysis of the site.
3. Engagement of technical staff.
4. Pit digging and other related activities.

AS



AS



5. Plantation of seedling.
6. Mulching of the land.
7. Submission of report.

Methodology

As per the standard scientific methods Miyawaki plantation will be developed at 1200sq. meter at one site.

Action Plan

S.No.	Activities	Quarter 1	Quarter 2
1.	Field visit for design preparation	✓	
2.	Establishment of plantation	✓	✓
3.	Maintenance and report submission		✓

Budget estimate

The estimated cost of the project will be Rs. 240,000+ GST 18% /- (Two Lac and Forty Thousand rupees). Detailed are as below.

Heads	Cost	Remarks
Project development Cost	50000	Project document with proper design and other technical inputs would be prepared and submitted
Visiting Charges of Expert	50000	For execution and monitoring of plantation
Cost of Seedlings	75000	For Plantation of various species
% Institutional Charges @20%	35000	To be deposited in revenue account
Labour Cost	30000	
GST @18%	43200	Govt. account
Field preparation, Plantation and maintenance cost	-	Labour and other facilities to be managed by company
Total Cost	283,200/- (Rupees Two Lakhs eight three thousand and two hundred only)	

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Annexure B**Term of Payment (ToP)**

The release of project budget will be three stages as shown below:

1. 50% of Total Cost as first instalment
2. 30% of Total Cost after establishment of plantation
3. 20% on final submission of the report.



Guidelines for Bar Code System for Effective Management of Bio-medical Waste



Central Pollution Control Board

(Ministry of Environment, Forest and Climate Change)

Parivesh Bhawan, East Arjun Nagar

DELHI-110 032

website: www.cpcb.nic.in

April 2018

एस.पी.एस. परिहार, भा.प्र.से.
अध्यक्ष

S.P.S. PARIHAR, I.A.S.
Chairman



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
(भारत सरकार)

CENTRAL POLLUTION CONTROL BOARD
Ministry of Environment, Forest & Climate Change
(Government of India)

FOREWORD

The Bio-Medical Waste Management Rules, 2016 as amended stipulate that it is the duty of every Health Care Facility (HCF) to establish a bar code system by 27.03.2019, to account and track the waste being sent out of the premises and disposed through Common Bio-medical Waste Treatment Facility (CBMWTF). The barcode system is required to be established by Operator of a Common Bio-medical Waste Treatment Facility (CBWTF) with mandatory participation of HCFs. Afore-said rules also mandate CPCB to prepare technical guidelines for uniformity in establishing system of barcode tracking across the country.

The bar code system serves as an important tool for regulatory authorities especially for tracking of bio-medical waste from source of its generation to its ultimate disposal. The Bar code system also helps regulatory agencies in getting instantaneous data on bio-medical waste management of a particular HCF or CBMWTF. Barcode system would also help in controlling the pilferage of recyclable bio-medical waste.

These guidelines provide information on aspects relating to Bar Code system which include desired specifications for the bar code label, bar code scanner, mobile bar code scanner, type of data to be captured, generation of bar-code labels, barcoding software etc. including the guidance for implementing bar code system.

My colleagues Shri J.Chandra Babu, Scientist, 'D' and Shri B.Vinod Babu, Scientist-'E' have put in excellent effort in preparation and finalization of these guidelines under the guidance of Shri A. Sudhakar, Member Secretary. Inputs provided by Ministry of Environment, Forest and Climate Change (MoEF & CC), Ministry of Health & Family Welfare (MoH & FW), State Pollution Control Boards (SPCBs), Health Care Facility representatives, Indian Medical Association (IMA) as well as CBWTF Association of India and all the officials who were involved either directly or indirectly are also acknowledged.

It is expected that these guidelines would facilitate and provide guidance to HCFs as well as Operators of CBWTFs in establishing bar-code systems well within the stipulated timelines. State Pollution Control Boards / Pollution Control Committees and concerned departments of governments are expected to ensure effective implementation of these guidelines for ensuring environmentally sound management of bio-medical waste in the country.

(S.P.SINGH PARIHAR)

April 2018



'परिवेश भवन', सी.बी.डी.-कम-ऑफिस कॉम्प्लैक्स, पूर्वी अर्जुन नगर, दिल्ली-110032
'PARIVESH BHAWAN', C.B.D.-CUM-OFFICE COMPLEX, EAST ARJUN NAGAR, DELHI-110 032
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Guidelines for Bar Code System for Effective Management of Bio-medical Waste

1. Introduction

Bio-medical Waste Management Rules, 2016 notified on 28.03.2016 and as amended thereof under the Environment (Protection) Act, 1986, stipulates that it is the duty of every Health Care Facility (HCF) to establish a bar code system for bags or containers containing bio-medical waste (BMW) to be sent out of the premises or place for any purpose, by 27.03.2019. Also, Rule 5 of the BMWM Rules, 2016 stipulates that it is the duty of the every Operator of Common Bio-medical Waste Treatment Facility (CBWTF) to establish bar code system for handling of bio-medical waste.

These guidelines have been prepared to facilitate and provide guidance to both the Occupier as well as Operator of CBWTF to establish bar code system and also to have uniformity in adoption of the bar code system throughout the country, thereby ensuring effective enforcement of the BMWM Rules, 2016.

2. Need for Bar Code System

Bar code system would help in accounting the quantity of biomedical waste being collected, treated and disposed. This system would also help the prescribed authorities in monitoring the implementation of BMWM Rules, 2016. The benefits of Bar code system are summarised below;

- (i) Tracking of biomedical waste from source of generation to intended destination for final treatment and disposal;
- (ii) Daily check on the Occupier, transporter (involved in transportation of bio-medical waste within HCF as well as transportation of bio-medical waste from HCF to the CBWTF premises) and Operator of a CBWTF;
- (iii) Preventing pilferage of bio-medical waste at HCFs as well as during transportation of waste from HCF to the CBWTF;
- (iv) Keeping record of visits made by CBWTF to the member HCFs for collection of waste;
- (v) Identification of source of generation of bio-medical waste in case waste is disposed of improperly;
- (vi) Creates real time online monitoring of waste generation, collection, transportation, treatment and disposal; and
- (vii) Quantification of bio-medical waste generated, colour coding-wise waste handed over to the CBWTF operator by the Occupier and waste collected daily by the Operator of a CBWTF from the member HCFs for further treatment and disposal.

3. Stakeholders responsible for Implementation of the Bar Code System

According to BMWM Rules, 2016 as amended, following stakeholders are responsible for implementation of the Bar Code system as detailed below:

- (a) **Prescribed Authority:** The State Pollution Control Board (SPCB) in respect of the State, Pollution Control Committee (PCC) in respect of the Union Territory (UT) and Director General, Armed Forces Medical Services (DGAFMS) in respect of Armed Forces Health Care Establishments fall under the jurisdiction of the Ministry of Defense are the prescribed authority for overall enforcement of the BMWM Rules, 2016 including implementation of Bar code system..

- (b) **Health Care Facility:** The person having administrative control over the institution and the premises generating bio-medical waste, which includes a hospital, nursing home, clinic, dispensary, veterinary institution, animal house, pathological laboratory, blood bank, health care facility and clinical establishment, is responsible to implement bar code labelling system.
- (c) **Operator of a Common Bio-medical Waste Treatment Facility (CBWTF):** The person who owns or controls a Common Bio-medical Waste Treatment Facility (CBWTF) for the collection, reception, storage, transport, treatment and disposal or any other form of handling of bio-medical waste is also responsible for implementing a Bar coding system.

BMWM Rules does not stipulate any responsibility to the bar code vendor (that is a person supplying and distributing bar coded bags or container with bar coded labels). However, such vendors may provide bar code labels compatible with bar-code management system software and in accordance with these guidelines.

4. Bar Code Label

1. Bar code labeling may be of two types as given below

- (i) Bar code or QR code label can be pre-printed directly on the designated colour coded bags /containers, which may be procured by HCF through the Operator of a CBWTF providing services to them or through any vendor, fulfilling the specifications stipulated under these guidelines; or
- (ii) Bar code or QR code labels can be pasted on the designated colour coded bags/containers, which can be procured by the HCF either through the Operator of a CBWTF providing treatment services to the HCF or through Vendor.

In both cases, thickness of colour coded bag used for segregation and handling of bio-medical waste should be as per Plastic Waste Management Rules, 2016 as amended thereof i.e. equal to or more than 50 μ .

The charges for bar coded labels or pre-printed bar coded label or QR code label may be levied by the Operator of a CBWTF or a Vendor as per the prevailing rates to the Occupier or as per the agreement between the Occupier and Operator of CBWTF/Vendor. Vendors shall consult the CBWTF and the Software Provider so as to ensure compatibility with software system being adopted by Operator of CBWTF.

2. Specifications of Bar-code or QR Code label:-

The Bar code label for use on the colour coded bags or containers for handling bio-medical waste should have following specifications;

- a) **Colour mark on the label:** A colour mark or text is required on bar code label for easy identification of the bar code (by the workers handling bio-medical waste) with designated colour coded bag or container. The bar code should have a colour mark (in Yellow/Red/White/Blue) in the form of block of size at least 7 mm X 7 mm or Text of font size 12 specifying the colour of the BMW in the bags or containers. The colour mark or Text shall be placed at the top left corner of the bar code label.



In case of cytotoxic drugs, the alphabet 'C' should be printed on yellow colour block.

In case of B/W label, colour mark can be specified in the form of 'Text' specifying the colour of BMW waste as "YELLOW" / "RED" / "WHITE" / "BLUE" printed on top left side of the bar code label.

YELLOW OR
 RED OR
 WHITE OR
 BLUE OR
 YELLOW(C)

b) Unique Number of the HCF and its specification: Unique number to each HCF shall be developed and provided by concerned SPCB/PCC/DGAFMS. Unique number can be produced based on following criteria:-

- i. Name of the Health Care Facility (HCF):** The name of the HCF shall be indicated by first five alphabets in the name of the by the HCF. In case the name of HCF is less than 5 letters, the rest of spaces may be filled with *. (E.g., All India Institute of Medical Sciences-ALLIN). Followed by;
- ii. Name of the Place where HCF is located: Name of the place where HCF is located** shall be indicated by 6 digit local Pincode provided by Postal department. Followed by;
- iii. Name of the State/UT :** Name of the State/UT should be in the form of two digit alphabetical number (as given at **Annexure-I**). Followed by;
- iv. Type of HCF:** Type of HCF should be in the form of alphabetical number in capital but not more than two letter i.e., first two letters of a type of HCF/first letter in two words of a HCF) as given below:

BH	-	Bedded Hospital
CL	-	Clinic
DI	-	Dispensary
HO	-	Homeopathy
MH	-	Mobile Hospital
SI	-	Siddha
UN	-	Unani
VH	-	Veterinary Hospital
YO	-	Yoga
AH	-	Animal House
BB	-	Blood Bank,
DH	-	Dental Hospital
NH	-	Nursing Home,
PL	-	Pathological Laboratory
FA	-	Institutions/Schools/Companies etc. with First Aid facilities
HC	-	Health Camp

and followed by;

- v. Numerical Number of the HCF:** Numerical number of the health care facility shall not be more than five numerical numbers to be assigned to the HCF in between i.e., 00001 to 99999.
- vi.** Concerned SPCB/PCC shall upload a list of HCFs along with their unique number of HCF at their website. In case of long list, SPCBs may provide search option on their website for retrieving unique code vis-à-vis name of HCF.

- c) **Label sequence Number:** CBWTFs should use central software to generate unique label sequential number. The operator of CBWTF should provide range of such sequence numbers to label vendors to produce labels or produce labels by themselves. The records of label sequence numbers and to whom allotted should be maintained for verification of SPCBs/PCCs.

Eg. For handling of yellow colour bio-medical waste bag by a bedded hospital viz., All India Institute of Medical Sciences (ALLIN) located at New Delhi, Delhi State (DH) and having unique number (say 00578), in such a case, the bar code or QR code label shall be as given in **Figure 1** below



Figure 1. Typical Bar code or QR Code label

- d) **Specifications for the bar code label:** In addition to the specification of Bar code as given at Sl.No. 4 (a), the bar code label should have following specifications as detailed below:
- i. The bar code label should be pasted only at the centre or close to centre of the colour coded bag or container prescribed under the BMW Rules, 2016 and further amendments made thereof.
 - ii. Size of bar code label should be such that it should be able to accommodate desired information specified in this section.
 - iii. The bar code / QR code should be black in colour and its back ground should be white colour and it should be clearly legible on the label.
 - iv. The bar code label should be tamper proof, water proof and its colour should not be faded in due course of at least for 48 hours after its use.
 - v. The bar code label should be able to resist the prevailing atmospheric temperatures and should not fade its colour till its end of life.
 - vi. Bar code labels should not have any traces of heavy metals or any other objectionable chemical constituent.
 - vii. All bar coded labels should be of good quality preferably a very chromo paper label having specifications prescribed under these guidelines.
 - viii. The adhesive used for bar code label should be pressure sensitive, tear resistance and should be of acrylic based adhesive and after use of labels on the colour coded bag (s) or container (s), the label should not peel off on its own or by normal abrasion during handling.

5. Implementation of Bar Code Based Waste Management System

Implementation of the bar code system is the joint responsibility of the Occupier as well as Operator of a CBWTF as prescribed under the BMWM Rules, 2016 as amended thereof. Bar Code Based Waste Management software should be installed and operated by the CBWTF who is providing services of bio-medical waste treatment and disposal. Each member HCF shall obtain access to the Bar Code Based Waste Management System from the facility operator. Requirements of barcode based waste management system and the role of HCFs and the Operator of CBWTF are given below:

(a) Healthcare Facilities;

- i. In case of Health Care Facilities (HCFs) having 30 or more no. of beds shall have to procure their own digital weighing machine and bar code scanner (scanning equipment or app based mobile scanner). The weighing machine and scanner unit shall have wired or wireless connection and the data pertaining to the weight of the scanned bags should get transferred automatically. Also, the HCF is required to scan all the bar coded bags containing bio-medical waste. Upon scanning of all the bags by the HCF, the data shall be transmitted to the data base of bar code waste management system, however, the data gets lodged into the data base only after the operator of the facility accepts the waste on his console and generates waste acceptance receipt. The waste acceptance receipt shall be printed (it should be clearly legible and should not fade atleast for a period of five years) on the spot and handed over to the HCF before departure of the transportation vehicle from the premises. Such receipt can also be generated digitally and sent by e-mail to all the concerned.
- ii. Whereas, HCFs having < 30 no. of beds as well as all other Occupiers as defined under the BMWM Rules, 2016, are not required to scan their bags containing bio-medical waste. Same shall be done by the CBWTF operator on arrival at the premises. The CBWTF shall always carry scanning and weighing machines alongwith portable printer (connected with wired or wireless systems with automatic transfer of data pertaining to weight of scanned bags). The Occupier shall obtain receipt printed by facility operator prior to his departure from HCF premises (the receipt should be clearly legible and should not fade atleast for a period of five years). The data gets lodged into the data base once the waste picker (CBWTF Operator) generates waste acceptance receipt.
- iii. Obtain access Login and password for Bar Code Based Waste Management System software from the CBWTF Operator.
- iv. Collect proof (counter signed by the CBWTF Operator) of waste collection or Waste acceptance receipt comprise of date, time, no. of bags, total weight of colour coded bags/containers.
- v. Generate reports from Bar Code Based Waste Management System and maintain records periodically and update in the website.
- vi. In case of non-availability of wireless weighing machine, the scanner system should have an option of manual entry of data pertaining to weight of scanned bags using conventional weighing machine.

(b) Operator of CBWTFs

- i. The Operator of a CBWTF should purchase and operate Bar Code Based Waste Management System software. The software should support multiple user logins for each HCF (Occupier), admin login and regulatory login for respective SPCB/PCC/DGAFMS, CPCB, MoEF & CC, Central/State Health Departments. Such logins should be provided to the regulatory authorities voluntarily without any charges. The application software should be loaded at any cloud server or servers of SPCB/PCC as per the discretion of SPCBs/PCCs.
- ii. The CBWTF Operator shall procure dedicated bar code scanners or develop suitable app for scanning with mobile phone and integration with central software.
- iii. In case of hospitals i.e., < 30 no. of beds and other HCFs as defined under the BMWM Rules, 2016 and further amendments made thereof, the Operator of a CBWTF providing treatment services to such HCFs shall scan the bar coded bags/containers containing bio-medical waste.
- iv. The CBWTF Operator shall have to carry scanner along with printer and weighing machine in its transportation vehicle while it is used for collection of waste from member HCFs in accordance with BMWM Rules, 2016 and further amendments made thereof and the CBWTF Operator shall maintain all the records as per BMWM Rules.
- v. Upon completion of scanning and weighing all bags/containers, the scanner system should generate print of a waste receipt automatically which shall be signed and handed over to the HCF immediately. The Operator shall also send the daily waste collection statement or monthly comprehensive statement by e-mail periodically to the Occupier and such data to be maintained in the bar code waste management system.
- vi. Upon receipt of the waste at the facility, each bag shall have to be scanned by the CBWTF Operator prior to its treatment so as to ensure no pilferage during transportation between HCFs and CBWTF premises and updating of data in the bar code waste management system. For this purpose, the CBWTF operator may explore possibility of installation of automatically scanned verifiers if feasible.
- vii. In case of failure to re-scan of waste at CBWTF for more than 24 hours after collection, an alert should be sent to SPCBs/PCCs.
- viii. The Operator of a CBWTF should have adequate hardware and all necessary provision for maintaining the bar code based waste management system.
- ix. The CBWTF Operator shall have to maintain all the records for a period of five years as per BMWM Rules, 2016.

6. Specifications of the Bar code Scanner and/or App based mobile scanner

Dedicated Bar code Scanner and /or Bar Code Scanner Based Mobile App should have the following provisions:

- i. The bar code scanner should have the provision of data storage (in case of problem in server connectivity) for its retrieval, as and when required. Once the server system is restored, stored data should be transferred immediately to the server.
- ii. Bar code Scanner and /or Bar Code Scanner Based Mobile App. should preferably have connectivity (wire or wireless) with the digital weighing machine.

- iii. For each bag scanned by the Bar code scanner and /or Bar Code Scanner Based Mobile App. should automatically transfer the information (which include label information, date, time and weight of each bag/container) to centrally located Bar Code Based Waste Management System software. There should not be any scope for manual intervention of the Occupier/Operator of a CBWTF with respect to the data transfer.
- iv. If the barcode scanner/app has any breakdown due to problem in network or app or scanner software in transferring the data to the server, in such a case there should be a provision for updating the information through alternate means with prior intimation by the Operator of a CBWTF to SPCB/PCC/DGAFMS.
- v. Upon scanning the barcode label, the software system should capture fixed barcode label data (sequence number of label, name of HCF, code of HCF, type of HCF, colour code of waste and location) along with dynamic data pertaining to weight, date, time and GPS coordinates of each bag/container scanned.
- vi. There should preferably be wire or wireless based connectivity between bar code scanner and weighing machine. The Bar code waste management system should also support manual data entry only in case of weight input, where digital weighing machines could not be provided by CBWTF operator or procured by the Occupier.
- vii. Upon receipt of waste by the CBWTF operator, the system should generate print out of waste receipt at the designated waste collection point or shall send auto-generated receipt by e-mail to the concerned Health Care Facility.

(i) App based Mobile bar code scanner

In this system, app based mobile bar code scanner automatically synchronizes with Android phone and the user can capture bar code or QR code data and weight automatically. There can also be a provision for manual entry of weight data. App based mobile bar code scanner is given in **Figure 2**. Also, the app based mobile bar code scanner should require following hardware:-

- 1 GB and above internal memory or minimum memory should be able to retrieve the 2 to 3 months data
- 5+ MP camera
- AGPS or GPS supported
- Internet 2G and GPRS
- Bluetooth 2.0

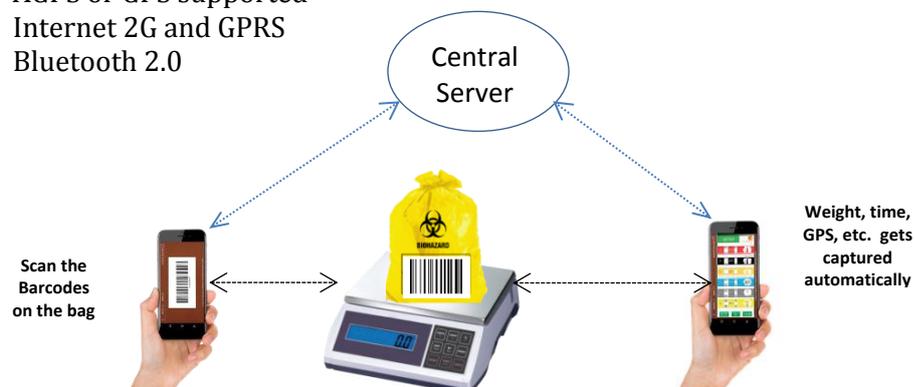


Figure.2 Dedicated App based Mobile barcode scanner

(ii) Dedicated bar code scanner

In this system, the bag is kept on weighing scale and scanned by scanner device by the person collecting waste. Weight of bio-medical waste is automatically transferred from

weighing scale to device along with bar code or QR code information. There can also be a provision of manual entry of weight data. A dedicated bar code scanner is given in **Figure 3**. Also, the bar code scanner should require following hardware:-

- 1 GB and above internal memory or minimum memory should be able to retrieve the 2 to 3 months data
- 2G and GPRS
- AGPS or GPS supported

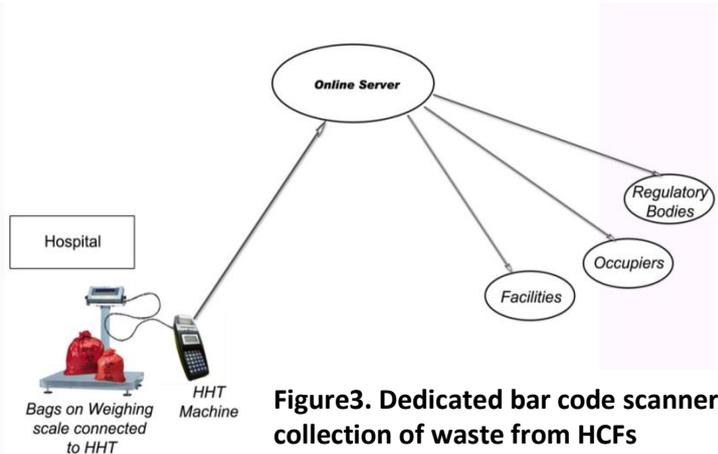


Figure3. Dedicated bar code scanner used for collection of waste from HCFs

(iii) Digital Printer

Dedicated bar code scanner can have a provision of in-built printer or it can have wired or wireless connectivity to printer. App based bar code scanner if used by facility operator should also have provision of printing receipts.

(iv) Weighing machine

Weighing machine should be able to weigh about 25 Kg (max.), with 0.05 Kg accuracy and have provision for connectivity with bar-code scanner.

7. Responsibility of the Occupier/Operator of a CBWTF

Responsibility of the Occupier and Operator of a CBWTF with regard to the implementation of Bar Code system is given **Figure 4** as well as details are given in the subsequent paras:

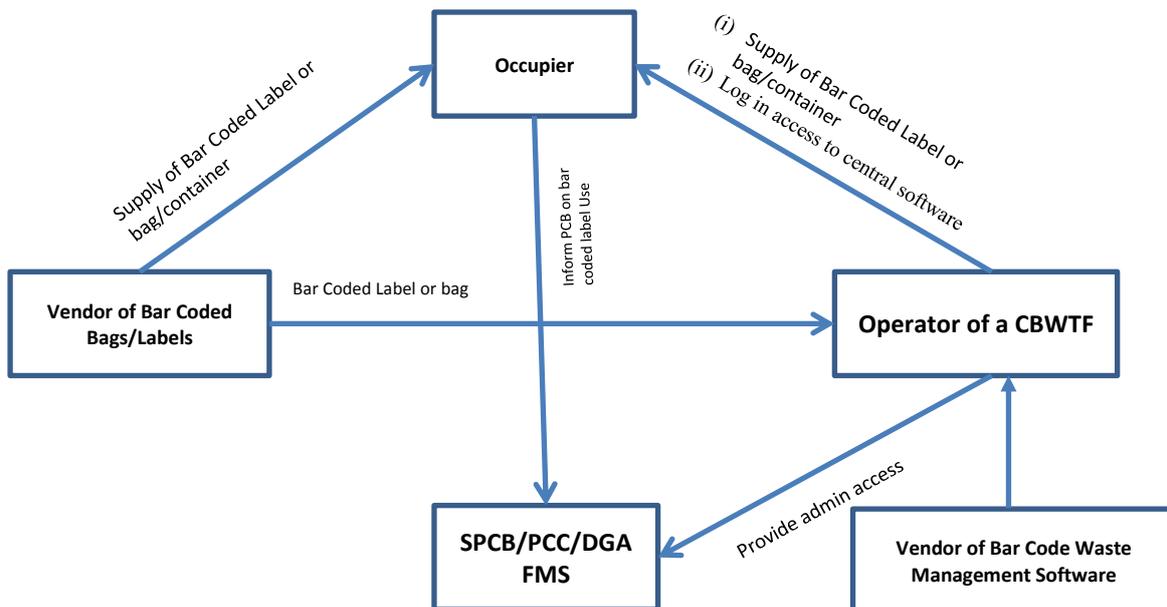


Figure 4. Responsibilities agencies for implementation of the Bar Code System

(i) Responsibility of the Occupier w.r.to the Bar Code System

- Procurement of the Bar Coded Labels or Pre-printed colour coded Bags and containers fulfilling the specification as given under these guidelines from the vendor (s) or the operator of CBWTF on charge basis is the sole responsibility of the occupier;
- Intimate prescribed authority about the bar coded labels or pre-printed bar coded bags or containers as and when procured.
- Ensure use of bar coded label or pre-printed bar coded and specified colour coded bag or container for segregation of waste at source of its generation.
- A representative of HCF to ensure that all the bags and containers are scanned at waste collection point. He shall also collect waste collection receipt generated by waste picker (CBWTF Operator).
- In case of Health Care Facility (with less than 30 beds) or clinics or laboratories, concerned HCF /Clinic/Laboratory is not required to pre-scan the bags, the same shall be carried out by waste picker after arrival at site.
- In case of Health Care Facility (with more than 30 beds) it is the responsibility of the Occupier to scan the bags containing bio-medical waste.
- In any State/UT, where CBWTF is not accessible to the HCFs, in such a case, the respective HCF is required to scan the bar coded bags on their own prior to disposal at their captive facilities. In such case, the bar code waste management system operated by SPCB/PCC / DGAFS shall receive the data.
- While scanning the bar coded bags (more than 30 bed HCFs), it shall be ensured that the waste handlers shall have adequate PPEs (gloves, goggles, mask, aprons and safety shoes).

(ii) Responsibility of the Operator of CBWTF w.r.to the Bar Code System

- Supply of Bar Coded Labels or Pre-printed colour coded Bags and containers fulfilling the specification as given under these guidelines to the Occupier (s) or member HCFs of the facility, on charge basis, and on demand. However, the Occupier may also opt to procure directly from the vendors.
- Intimate prescribed authority (i.e., SPCB/PCC) about the launch of bar coded based waste management system.
- To accept only the specified colour coded bags or containers labelled with indicated bar code system or pre-printed bar coded specified colour coded bag or container.
- Scan all such bio-medical waste collected in the specified colour coded bags or container at the waste collection point only and generate waste acceptance receipt.
- Ensure that all the data should be stored and made available to all the users or member HCFs, atleast for a period of five years.
- Access to the software system should be provided to the prescribed authority i.e. SPCB/PCC, CPCB, MoEF & CC, Central/State Health Departments) voluntarily.
- To ensure procurement of standby or spare hardware like Bar-code scanners and weighing balance etc. to ensure hassle free collection of bio-medical waste in case of

break-down.

- In case of bedded Health Care Facility (with more than 30 no. of beds), the hospital authorities are responsible for scanning of all the bar coded bags/containers containing bio-medical waste.
- The Operator is required to re-scan all the bags at the facility to report the activity of final treatment or disposal.
- While scanning the bar coded bags (more than 30 bed HCFs), it shall be ensured that the representative of the CBWTF Operator (waste pickers) shall have adequate PPEs (gloves, goggles, mask, aprons and safety shoes).

(iii) **Responsibility of the supplier or vendor of the Bar Code System:**

The vendor can supply bar coded label or Pre-printed bar coded Bags and containers fulfilling the specification as given in these guidelines. Such labels should be printed only in consultation with CBWTF Operator who has installed bar code based waste management software.

8. Flow-chart of implementing Bar coding system

For easy understanding of the bar coding system for its implementation, the procedure to be adopted by the Occupier or Operator of a CBWTF is shown in a flow-chart given at **Figure 5** below

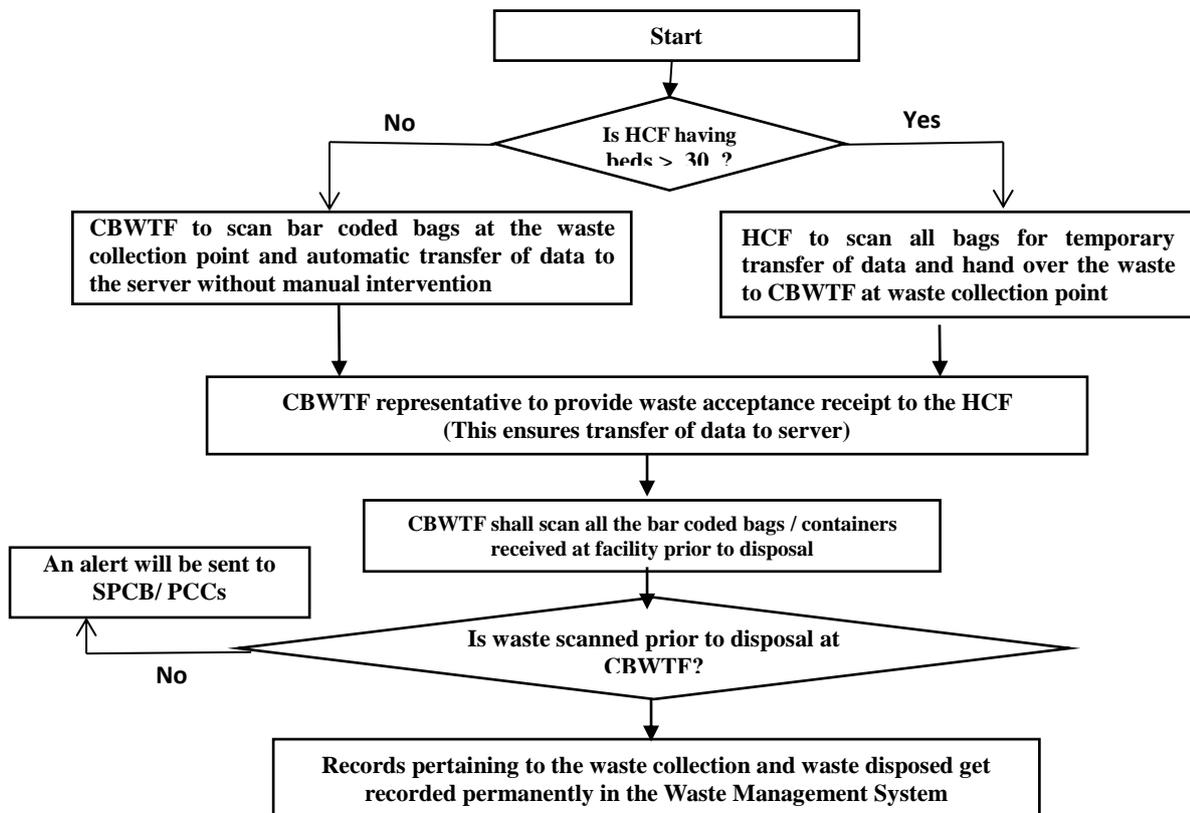


Figure 5. Implementation of the Bar Code System

9. Time frame for compliance to the Guidelines

As per BMW Rules, 2016 as amended all the Occupiers and Operator of a CBWTF are required to implement barcode system by 27/03/2019.

10. Actions in case of violation of bar code system

In case of improper operation of the Bar-code Based Software by either occupier /operator of CBWTF, the Prescribed Authority may take action against the responsible person(s) as per Rule 18 of the BMW Rules, 2016 and further amendments made thereof.

11. Data maintenance and output formats

Barcode system should have quarry menu for verification or tracking of waste bags through bar-code label information. The software system should also generate standard reports as may be required for SPCBs/PCCs.

A format for generating daily report on biomedical waste generated, collected and treated or disposed by a CBWTF is given at **Annexure-II**. The software should also have features for generating user specific reports both in the form of data sheets as well as graphs.

12. Additional Optional Features

The software provided for tracking of bio-medical waste using bar code system can have an additional features for tracking bar coded bags or containers within the HCF prior to hand over to the representative of the CBWTF (waste picker). Such tracking would avoid pilferage of recyclable bio-medical waste (red category) prior to reaching waste collection point.

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Annexure-I

Name of the State/UT and the respective Code

S.No	Name of the State/UT	State/UT Code
(1)	Andhra Pradesh	AP
(2)	Arunachal Pradesh	AR
(3)	Assam	AS
(4)	Bihar	BR
(5)	Chhattisgarh	CG
(6)	Goa	GA
(7)	Gujarat	GJ
(8)	Haryana	HR
(9)	Himachal Pradesh	HP
(10)	Jammu and Kashmir	JK
(11)	Jharkhand	JH
(12)	Karnataka	KA
(13)	Kerala	KL
(14)	Madhya Pradesh	MP
(15)	Maharashtra	MH
(16)	Manipur	MN
(17)	Meghalaya	ML
(18)	Mizoram	MZ
(19)	Nagaland	NL
(20)	Odisha	OD
(21)	Punjab	PB
(22)	Rajasthan	RJ
(23)	Sikkim	SK
(24)	Tamil Nadu	TN
(25)	Telangana	TS
(26)	Tripura	TR
(27)	Uttar Pradesh	UP
(28)	Uttarakhand	UK
(29)	West Bengal	WB
(30)	Andaman and Nicobar Islands	AN
(31)	Chandigarh	CH
(32)	Dadra and Nagar Haveli	DN
(33)	Daman and Diu	DD
(34)	Delhi	DL
(35)	Lakshadweep	LD
(36)	Puducherry	PY



Uttar Pradesh Pollution Control Board

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193863/UPPCB/Circle1(UPPCBHO)/CTO/both/HAPUR/2023

Date: 09/02/2024

To,

M/s

MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD

C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD

**Application Id-
22971970**

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD** located at **C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD.** subject to the provisions of the **Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD **granted for the period from 01/01/2024 to 31/12/2028** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Common Bio medical waste disposal facility	135	Metric Tonnes/Month

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.6 KLD	Septic Tank	
Industrial	6 KLD	ETP	

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	6.5-8.5
2	BOD	30 mg/l

3	COD	250 mg/l
4	TSS	100 mg/l
5	Oil and Grease	10 mg/l

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
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3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Incinerator	LPG/PNG	1	Sulphur Dioxide	30 meter from ground level
2	82.5 KVA DG Set	Dual Fuel	2	Oxides of Nitrogen	As per notified under EP Act 1986

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Sulphur Dioxide	As per EP Act 1986
2	1	Oxides of Nitrogen	As per EP Act 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.

2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.

3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.

4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.

5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof

6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.

7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.

8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.

9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point

12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This CTO is granted to M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD, C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD having plant-Incinerator 150 Kg/Hr, Autoclave 440 Kg/batch, Shredder 50 Kg/Hr and Chemical Disinfection only.
2. This CTO is valid for Zero Liquid Discharge (ZLD). In any case no trade effluent is allowed to discharge from the CBWTF.
3. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CTO.
4. Separate Energy meter shall be installed/ maintain for recording the electricity consumption in the operation of the ETP and a log book is maintained.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
6. Proper and regular operation of GPS equipment, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months.
8. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016.
9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
13. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
18. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius.
19. CBWTF will comply with the relevant provisions of Environmental Laws and norms.
20. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Asset - Current Liabilities) for the financial year 2022-2023 should be submitted to verify the consent fee payable by the industry.
21. All Non-Chlorinated Plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
22. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a

general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

23. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

24. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

25. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

26. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

27. It is within the powers and functions of the U.P. Pollution Control Board to modify/ revoke the terms and conditions of the authorization/Registration issued under the Rule-7 of Hazardous and Other Wastes (Management and Tran boundary Movement) Rules, 2016.

28. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

29. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

30. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

31. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

32. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

33. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

34. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

35. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

36. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

37. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

38. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

39. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

40. The industry shall submit the coloured photo graph of display board within 15 days.
41. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.
42. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CTO and attract action under the provisions of Environment (Protection) Act, 1986.
43. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 65 and other direction issued time to time regarding use of cleaner fuel.
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46. Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM.
47. Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 73.
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49. The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
50. The industry shall abide by all the orders / directions issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, CAQM, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment issued from time to time.
51. The industry shall only use PNG as fuel once PNG pipeline is available in that industrial area. 16. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
52. The Unit will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB server. The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
53. Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(writ)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a month time along with the proposal for proposed plantation.
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CEO
C-1.

Copy to:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.



मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |



UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

FORM III (See Rule 10) AUTHORISATION

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

- File no. of authorisation and date of issue: No:- 24285794 and Date:-18/02/2024
- M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD, SANJAY PRAKASH GARG an occupier or operator of the facility located at C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD is hereby granted an authorisation for:

Generation, segregation

Collection



Storage

Transportation



Reception

Use



Recycling

Offering for sale

Packaging

Transfer

Treatment or Processing or Conversion

Disposal or destruction



Any other form of handling

- M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD is hereby authorized for handling of biomedical waste as per the capacity given below:
 - Number of beds of HCF: As Per BMW Rules 2016, As Amended
 - Number of health care facilities covered by CBMWTF:
 - Installed treatment and disposal capacity: 4500Kg/Day
 - Area or distance covered by CBMWTF: As Per BMW Rules 2016, As Amended
 - Quantity of Biomedical waste handled, treated or disposed: Incinerator 150 Kg/Hr, Autoclave 440 Kg/batch, Shredder 50 Kg/Hr
- This authorisation shall be in force for a period of Five Years from the date of issue.
- The authorization shall be valid for till 31/12/2028

5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

PRADEEP SHARMA
CEO C-1

Terms and Conditions of Authorisation

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

Specific Conditions:

1. This BMW authorization is granted to M/s MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD, C-21, PHASE-1, MG ROAD, UPSIDC INDL AREA, GHAZIABAD having plant-Incinerator 150 Kg/Hr, Autoclave 440 Kg/batch, Shredder 50 Kg/Hr and Chemical Disinfection only.
2. This authorization is valid for Zero Liquid Discharge (ZLD). In any case no trade effluent is allowed to discharge from the CBWTF.
3. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report within 01 month from the date of issuance of this CTO.
4. Separate Energy meter shall be installed/ maintain for recording the electricity consumption in the operation of the ETP and a log book is maintained.
5. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
6. Proper and regular operation of GPS equipment, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
7. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months.
8. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016.
9. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
10. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
11. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
12. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
13. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
14. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
15. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
16. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
17. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
18. CBWTF will comply with the relevant provisions of Environmental Laws and norms.
19. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Asset - Current Liabilities) for the financial year 2022-2023 should be submitted to verify the consent fee payable by the industry.
20. All Non-Chlorinated Plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.
21. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
22. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including

groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

23. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.
24. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.
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Memo No.: 24285794

Dated:18/02/2024

Copy To:

Regional Officer, U.P. Pollution Control Board, Ghaziabad to ensure the compliance of the conditions imposed in the certificate.



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- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Ref No. MEMPL/GZB/2023-24/425

Date: 25th Aug 2023

To,
The Chief Environment Officer
Cir-1, U P Pollution Control Board
Building no TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226 010

Dear Sir,

Sub: Quarterly Compliance Report as per Condition mentioned in the Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 under Condition no 4 (ii)

Ref no: 170880/U PPCB/Circle I (U PPCB/HO)/CTO/both/HAPUR/2022, Dated 11/02/2023

Sir,

With reference to the subject matter, this is to inform you that we are running our facility as per the compliance mentioned in the Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981. Reply of general and specific conditions are mentioned below:

Sr. No.	Particular	Remarks
General Conditions:-		
1	The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.	Last submitted on 3 rd Jun 2023, copy enclosed
2	The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit	Noted
3	Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point	Zero Liquid Discharge

Medicare Environmental Management Private Limited
(A Subsidiary of Re Sustainability Limited)

CIN No. U24117CG1997PTC026555

Registered Office:

Level 18, Anubindo Galaxy,
Hyderabad Knowledge City, Hitech City Road,
Hyderabad - 500087,
Telangana.

Site Address:

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JPSIDC Industrial Area,
Ghaziabad,
Distt. Pradesh - 201015

T: +91 99 76 93775

E: sanjayprakash.gargi@resustainability.com

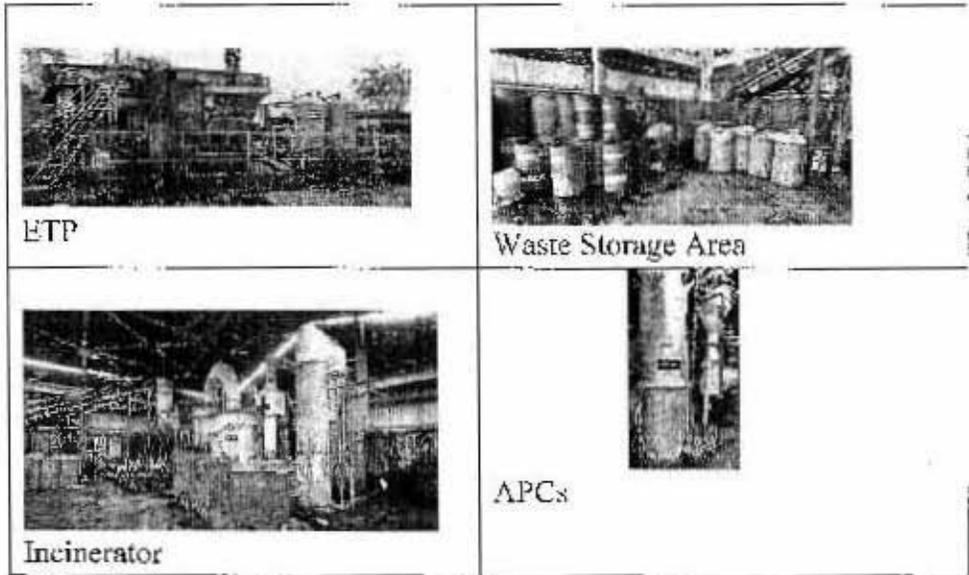
	equipment at final disposal point	
4	The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA.	Submitted on 3 rd May 2023
5	The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof	Noted and maintained
6	The industry shall provide uninterrupted entry to the SIP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems	Noted
7	The industry shall provide Inspection Book at the time of inspection to the Board's officials	Noted
8	Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices	Noted
9	The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only	Connections are in Eco chimney
10	In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices	Noted
11	The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point	Noted
12	The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary	Noted
Specific Conditions		
1	The industry shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant	Noted
2	The industry will ensure the continuous and uninterrupted data supply from the OCEFMS to the SPCB and CPCB server	Noted
3	The industry should ensure the operation of the ETP in such a manner that it conform the standards lay down under the notification issued by MOEF&CC	

	vide GSR 978 (I) dated 10/10/2016	
4	The treated effluent shall be allowed to be discharged in the ambient environment only after exhausting options for reuse in industrial process/irrigation in order to minimize freshwater usage	No Discharge
5	Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized	Installed
6	The industry will have to ensure permission from the CGWA/UPGWD for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken	Obtained and valid upto 4 th Jan 2027
7	The industry shall submit the point wise compliance report of the CTO issued by the Board for year 2026 and audited balance sheet for the current year and the details of fees deposited during last three years within a month otherwise this CTO may be revoked.	Fees already deposited upto the validity of CTO
8	If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period	Noted
9	The industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986	Noted
10	This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process/fuel/ Plant machinery failing which consent would be deemed void	Noted
11	The industry shall abide by orders/directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safeguard of environment from time to time	Noted
12	The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended, and comply with the provisions of Hazardous and Other Wastes (Management and Trans-boundary Movement) Amendment Rules, 2016 and all other applicable rules notified under E.P. Act 1986	Noted
13	Unit shall comply with all the direction passed by Hon'ble NGT on dated 13.11.2018 in OA No. 317/2015 and OA No. 231/2014	Noted
14	MSW waste should be suitable segregated. A separate and isolated MSW collection center should be provided	Provided

15	The quantity of recycled effluent after final treatment to be send to the Board monthly	Submitted on 1 st Aug 2023
16	Industry shall send the records of energy meter reading installed on ETP and Flow meter reading regularly on quarterly basis	Noted
17	Unit shall comply Plastic Waste Management Rule, 2016 as amended and Solid Waste Rule, 2016 as amended	Complied in all respect
18	The unit shall recycle as much water as possible within the plant before discharging it for treatment into the ETP	Total recycling zero discharge
19	Unit shall comply with various Waste Management Rules as notified by MoEF & CC i.e. Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, as amended	Complied
20	The industry shall ensure the time bound compliance of stringent norms as published by the UPPCB vide office memorandum No. H 48273/C-1/NGT-83/2020, dated 27.02.2020 (available at URL uppcb.com/pdf/uppcb_28022020.pdf) in compliance of The Hon'ble NGT order dt. 14.11.2019 in O.A. No. 1038/2018.	Noted
21	The unit shall submit test report of ETP outlet and Boiler emission from approved lab after operation of unit	Submitted on 3 rd Jun 2023
22	Unit shall install PTZ camera and connected to UPPCB control room within 01 month	Installed connection being provided
23	Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board	Noted
24	The industry shall use only approved fuel as per CAQM direction no. 65	Using LPG only and applied for PNG expected to get connected within 60 days
25	The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended	Stack emission report submitted on 3 rd Jun 2023
26	The industry will ensure the continuous and uninterrupted data supply from the OC/EIMS to the	OC/EIMS installed and connected with server of

	SPCB and CPCB server	CPCB
27	The industry shall submit monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986	Submitted on 3 rd Jun 2023
28	The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively)	Noted
29	The use of Pet coke and Furnace oil as a fuel is restricted in compliance of the Hon'ble Supreme court order	Noted
30	Unit shall establish Miyawaki forest as per the GO no. 1011/81-7-2021-09(rit)/2016 dated 13.10.2021 of Deptt. of Environment, forest and climate change and BG of Rs. 50,000/- be deposited within a months time along with the proposal for proposed plantation.	Copy of BG no 16340100018906 dated 17-08-2023 Rs. 50,000/- shortly attached. Agreement signing is in progress with Forest Research Centre for Eco-rehabilitation, Allahabad
31	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 53 and 62-66 and other direction issued time to time regarding use of cleaner fuel	LPG is using
32	Unit shall comply with the CAQM (Commission for Air Quality Management in NCR and Adjoining Areas) direction no. 55 regarding DG sets	PO issued to purchase the gas generator. GSA Signed with IGL, expected to connect line within 2 months
33	Unit shall operate and maintain/upgrade the air pollution control device in such manner that emission should be as per norms prescribed by CAQM	Noted
34	For operation of DG sets during GRAP period unit shall comply with CAQM direction no. 55 and 68	Noted, PO issued for purchase of gas generator
35	Unit shall submit latest stack monitoring report from NABI, approved laboratory within one month	Submitted on 3 rd Jun 2023
36	In any circumstances production capacity will not be enhanced without prior permission (CTE) from State Pollution Control Board	Noted
37	All conditions imposed in earlier issued consent will remain the same	Noted and Maintained
38	Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.II-	Noted and Maintained

	16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL http://www.uppcb.com/pdf/Green-Belt-Guide-160218.pdf	
39	Unit shall achieve emission standards of PM 80 mg/Nm ³ (aim for 50 mg/Nm ³) as per direction no. 62 of CAQM & AA (website caqm.nic.in)	Monitoring report submitted
40	For operation of DG set during GRAP when Air Quality Index (AQI) > 300, DG's will be allowed in a hybrid/dual fuel mode (with 70% gas based fuels and 30% Diesel) with Retrofitted Emission controlled flaring which this CTO shall be deemed void	Noted
41	This CTO is valid for only fuel change. All other conditions as earlier CTO will remain same	Noted



Thanking you
With best regards,
For Medicare Environmental Management Pvt Ltd


(Authorized Signatory)

- CC: The Regional Officer, U P Pollution Control Board, INS-2, Sector-16, Vasundhara, Ghaziabad-201012
- En: 1. Monitoring Reports submitted on 3rd Jun 2023.
2. Copy of BG Rs. 50,000/- 1stvg UPPCB attached

Letter No: UPPCB/GZD/388

Date: 03rd Jun 2023

To,
The Regional Officer,
Uttar Pradesh Pollution Control Board,
INS-2, Sector 16, Vasundhra,
Ghaziabad-201012, Uttar Pradesh

Sub: 2nd Quarter Monitoring Reports

Dear Sir,

Please find herewith the quarterly monitoring and analysis reports for 2nd Quarter 2023.

1. Ambient Air Monitoring Report Dt. 30.05.2023
2. Ambient Noise Monitoring Report Dt. 30.05.2023
3. Work Zone Noise Monitoring Report Dt. 30.05.2023
4. Stack Emission Report Incinerator Dt. 30.05.2023
5. Waste Water Report Inlet Dt. 30.05.2023
6. Waste Water Report Outlet Dt. 30.05.2023
7. Ash Monitoring Report Dt. 30.05.2023
8. Spore Test Report Dt. 30.05.2023
9. Autoclave validation Report Dt. 30.05.2023

You are requested to acknowledge the same and oblige.

With Regards,
Yours Faithfully,
For Medicare Environmental Management Pvt Ltd



Sanjay Prakash Garg
(Project Head)

En: all reports mentioned in letter

Copy to:

1. The Chief Environment Officer, Cir-I, Uttar Pradesh Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow

Medicare Environmental Management Private Limited
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CIN No. U24117TG1997PTC026555

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Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

ETS-LAB



TEST REPORT

TEST REPORT NO.: ETS/1450/05/2023 URLNO.TC877123000001450F DATE OF REPORT: 30.05.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Monitoring : 24.05.2023

Analysis Start Date : 25.05.2023

Analysis End Date : 29.05.2023

Duration Of Monitoring : 24.05.2023 To 25.05.2023

Time Of Monitoring : 10.30 AM To 10.30 AM (CO for 1.0 Hrs.)

Sample ID No : 1450

Sampling Done By : ETS STAFF

Sampling Location : NEAR MAIN GATE

Sampling Method : ETS/STP/AIR-01

Sampling Machine Placed At Height : 1.5 METER FROM GROUND LEVEL

Weather Condition : CLEAR Ambient Temperature: 42.0 °C

Wind Direction : E To W

Equipment Used : Respirable Dust Sampler (PM₁₀) + Fine Particulate Sampler (PM_{2.5})

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters,(PM ₁₀)	µg/m ³	87.2	For 24 Hrs.=100	IS 5182 (Part-23)
2	Particulate Matters,(PM _{2.5})	µg/m ³	38.9	For 24 Hrs.=60	IS 5182 (Part-24)
3	Sulphur Dioxide, (SO ₂)	µg/m ³	15.5	For 24 Hrs.=80	IS: 5182 (Part-2)
4	Nitrogen Dioxide,(NO ₂)	µg/m ³	34.7	For 24 Hrs.=80	IS: 5182 (Part-6)



Page 1 of 2

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019. Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

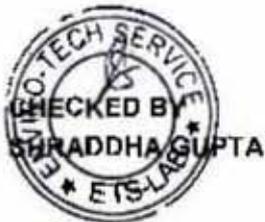
TEST REPORT NO.: ETS/1450/05/2023

DATE OF REPORT: 30.05.2023

AMBIENT AIR MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
5	Carbon Monoxide, (CO)	mg/m ³	0.61	For 8 Hrs.=2 / For 1 Hrs.=4	IS 5182 : Part 10

*****End of Test Report*****



Page 2 of 2

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-01, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
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5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)



ETS-LAB

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/1451/05/2023 URLNO.TC87712300001451F DATE OF REPORT: 30.05.2023

AMBIENT NOISE MONITORING REPORT

Name And Address of Customer : M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Monitoring : 24.05.2023

Monitoring Start Date : 24.05.2023

Monitoring End Date : 25.05.2023

Duration Of Monitoring : 24.0 HOURS

Sample ID No : 1451

Monitoring Done By : ETS STAFF

Sampling Location : NEAR DG.SET AREA

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Day Time Noise Level	Leq :dB (A)	72.9	75	IS: 9989
2	Night Time Noise Level	Leq :dB (A)	58.3	70	IS: 9989

Remark: Day time is reckoned in between 06.00 A.M. and 10.00 P.M.
Night time is reckoned in between 10.00 P.M. and 06.00 A.M.

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



ENVIRO-TECH SERVICES

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)

Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TC-8771



TEST REPORT

TEST REPORT NO.: ETS/1458/05/2023 URLNO.TC877123000001458F DATE OF REPORT: 30.05.2023

WORK ZONE NOISE MONITORING REPORT

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Monitoring : 24.05.2023

Monitoring Start Date : 24.05.2023

Monitoring End Date : 25.05.2023

Duration Of Monitoring : 24.0 HOURS

Sample ID No : 1458

Monitoring Done By : ETS STAFF

Sampling Location : INSIDE INCINERATOR AREA

Sampling Method : ETS/STP/NOISE-01

Category Of Area : INDUSTRIAL AREA

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Indoor Noise Level- Day Time	dB (A)	76.9	90	IS: 9876

Remark: Day time as per factory shift time.

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-02, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



TEST REPORT

TEST REPORT NO.: ETS/1453/05/2023 URLNO.TC877123000001453F DATE OF REPORT: 30.05.2023

STACK EMISSION MONITORING AND ANALYSIS REPORT

Name And Address of Customer : M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date Of Sampling : 24.05.2023
Analysis Start Date : 25.05.2023
Analysis End Date : 29.05.2023
Duration Of Sampling : 60.0 MIN
Sample ID No. : 1453
Sampling Done By : ETS STAFF
Sampling Method : ETS/STP/STACK-01
Stack Attached To : INCINERATOR
Capacity Of Stack : 150.0 KG/HR
Quantity Of Fuel Used : ----
Type Of Fuel Used : H.S.D
Stack Height Above Ground : 30.0 MTR.
Stack Dia At The Sampling Port : 450.0 MM
Material Of Construction : M.S.
Attached APCS : WET SCRUBBER
Normal Operating Schedule : NORMAL
Ambient Temperature : 42.0 °C
Flue Gas Temperature : 96.0 °C
Velocity Of Flue Gases : 9.3 MTR./SEC.
Quantity Of Emission Discharged : 5322.06 m³/hr

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
1	Particulate Matters.(PM)	mg/Nm ³	44.7	50	IS-11255 (Part-1)
2	Oxide of Nitrogen,(NOX as NO ₂)	mg/Nm ³	108.9	400	IS-11255 (Part-7)
3	Carbon Monoxide,(CO)	%v/v	0.01	1	IS: 13270: 2008
4	Carbon Dioxide,(CO ₂)	%v/v	68.3	Not Specified	IS: 13270: 2008
5	Oxygen,(O ₂)	%v/v	12.5	Not Specified	IS: 13270: 2008



AUTHORIZED SIGNATORY
Quality Manager

Note:-

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ENVIRO-TECH SERVICES

499

An Analytical Laboratory

(A GOVERNMENT APPROVED LAB)



Plot No. 1/32, S.S. of G.T. Road Industrial Area, Ghaziabad (U.P.) - 201001

email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1453/05/2023

DATE OF REPORT: 30.05.2023

STACK EMISSION MONITORING AND ANALYSIS REPORT

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)	Test Method
6	Acid Mist (HCl)	mg/Nm ³	8.2	50	Volumetric Method
7	Combustion Efficiency (CE)	%	99.99	Not Specified	-----

REMARKS-All values are corrected to 11% oxygen on dry basis.

*****End of Test Report*****

Page 2 of 2



For ENVIRO-TECH SERVICES

AUTHORIZED SIGNATURE
Quality Manager

Format No ETS/LAB/TR-05, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/1454/05/2023

URLNO.TC877123000001454F

DATE OF REPORT: 30.05.2023

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s. MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Sampling : 24.05.2023
Analysis Start Date : 25.05.2023
Analysis End Date : 29.05.2023
Sample ID No : 1454
Sampling Done By : ETS STAFF
Sampling Description : E.T.P
Sampling Location : E.T.P-INLET
Sampling Method : ETS/STP/WATER-02
Sample Quantity : 2.0 Ltr.
Packing Condition : SEALED
Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Test Method
1	pH	...	8.78	APHA 4500-H+
2	Total Suspended Solids,(TSS)	mg/L	386.0	APHA 2540-D
3	Oil & Grease, (O & G)	mg/L	8.2	APHA 5520-D
4	Biological Oxygen Demand(BOD _{3d} 27°C)	mg/L	175.0	IS: 3025 (Part-44)
5	Chemical Oxygen Demand,(COD)	mg/L	749.0	APHA 5220-B

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES

MD ALIMRAJ
AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019. Amd. No. 04 Date 01.04.2019

Note:-

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063



TEST REPORT

TEST REPORT NO.: ETS/1455/05/2023

URLNO.TC877123000001455F

DATE OF REPORT: 30.05.2023

WASTE WATER SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Sampling : 24.05.2023

Analysis Start Date : 25.05.2023

Analysis End Date : 29.05.2023

Sample ID No : 1455

Sampling Done By : ETS STAFF

Sampling Description : E.T.P

Sampling Location : E.T.P-OUTLET

Sampling Method : ETS/STP/WATER-02

Sample Quantity : 2.0 Ltr.

Packing Condition : SEALED

Packed In : P.V.C. CANE

S. No.	Test Parameter	Unit	Result	Specification/Limit (As per CPCB)		Test Method
				Inland Surface Water	Public Sewers	
1	pH	...	7.45	6.5 - 9.0	6.5 - 9.0	APHA 4500-H+
2	Total Suspended Solids, (TSS)	mg/L	58.7	100	600	APHA 2540-D
3	Oil & Grease, (O & G)	mg/L	3.2	10	20	APHA 5520-D
4	Biological Oxygen Demand(BOD ₃₀ 27°C)	mg/L	21.0	30	350	IS: 3025 (Part-44)
5	Chemical Oxygen Demand,(COD)	mg/L	130.0	250	Not Specified	APHA 5220-B

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES

MO HUMRAJ
AUTHORIZED SIGNATORY
Quality Manager

Format No ETS/LAB/TR-10, Issue No. 05, Date 01.04.2019, Amd. No. 04 Date 01.04.2019

Note:-

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1456/05/2023

DATE OF REPORT: 30.05.2023

ASH SAMPLE ANALYSIS REPORT

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT.LTD.
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Sampling : 24.05.2023

Analysis Start Date : 25.05.2023

Analysis End Date : 29.05.2023

Sample ID No : 1456

Sampling Done By : ETS STAFF

Sampling Description : INCINERATOR ASH

Sampling Method : BIS & APHA

Sample Quantity : 2.0 Kg.

Packing Condition : SEALED

Packed In : ZIP POLY BAG

S. No.	Test Parameter	Unit	Result	Test Method
1	Un-Burnt Carbon	% by Mass	3.62	ETS/STP/ASH
2	Volatile Organic Carbon (VOC)	%	N.D	GC Method
3	Loss Of Ignition	%	4.78	ETS/STP/ASH

Remark:-N.D. = NOT DETECTABLE

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATORY
Quality Manager

Note:-

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TEST REPORT

TEST REPORT NO.: ETS/1459/05/2023

DATE OF REPORT: 30.05.2023

ANALYSIS REPORT

(SPORE TEST)

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.,
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC,
INDUSTRIAL AREA, GHAZIABAD U.P.

Date of Monitoring : 24.05.2023

Monitoring Start Date : 25.05.2023

Monitoring End Date : 29.05.2023

Sample ID No : 1459

Monitoring Done By : ETS STAFF

Sampling Location : AUTOCLAVE (SAMPLE QUANTITY:- 4, STRIP-3 & CONTROL+1 TEST)
AUTOCLAVE DETAILED :-
CAPACITY:- 430 LITER
TEMPERATURE CAPACITY :- 121 °C
MAKE: - NAT STEEL.

S. No.	Spore Strip*	Growth of Bacillus Stearothermophilus observed at 55 to 60 °C			Results
		Day-1	Day-2	Day-3	
1	Control Strip	(+ve)	(+ve)	(+ve)	Satisfactory
2	Test Strip -1	(-ve)	(-ve)	(-ve)	Satisfactory
3	Test Strip -2	(-ve)	(-ve)	(-ve)	Satisfactory
4	Test Strip -3	(-ve)	(-ve)	(-ve)	Satisfactory

Remark: - (+ve) Observed and (-ve) Not Observed, The Autoclave working is satisfactory.

*****End of Test Report*****



Page 1 of 1

For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATORY
MD HUMRAJ
Quality Manager

Note:-

1. Test reports without ETS LAB HOLOGRAM are not issued by our laboratory.
2. The results indicated only refer to the tested samples and listed applicable parameters.
3. No complaint will be entertained if received after 7 days of issue of test report.
4. Our liability is limited to invoice value only.
5. The sample shall be destroyed after 15 days & Biological / Perishable sample shall be destroyed immediately after issue of test report.
6. This test report shall not be used in any advertisement.



ENVIRO-TECH SERVICES

An Analytical Laboratory



(A GOVERNMENT APPROVED LAB)

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email : etslab2012@gmail.com | Website : www.etslab.in | Ph.: 9911516076, 9811736063

TEST REPORT

TEST REPORT NO.: ETS/1576/05/2023

DATE OF REPORT: 01.06.2023

ANALYSIS REPORT

(Validation)

Name And Address of Customer : M/s, MEDICARE ENVIRONMENTAL MANAGEMENT PVT. LTD.,
C-21, PHASE-I, MASURI - GULABTI ROAD, UPSIDC, INDUSTRIAL AREA,
GHAZIABAD U.P.

Date of Monitoring : 24.05.2023

Monitoring Start Date : 25.05.2023

Monitoring End Date : 01.06.2023

Sample ID No : 1576

Monitoring Done By : ETS STAFF

Sampling Location : AUTOCLAVE (SAMPLE QUANTITY:- 4, STRIP-3 CONTROL+ 1 TEST)
AUTOCLAVE DETAILED :-
 CAPACITY:- 430 LITER
 TEMPERATURE CAPACITY :- 121 °C
 MAKE: - NAT STEEL.

S. No.	Spore Strip*	Growth of Bacillus Stearothermophilus observed at 55 to 60 °C							Results
		Day-1	Day-2	Day-3	Day-4	Day-5	Day-6	Day-7	
1	Control Strip	(+ve)	(+ve)	(+ve)	(+ve)	(+ve)	(+ve)	(+ve)	Satisfactory
2	Test Strip -1	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	Satisfactory
3	Test Strip -2	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	Satisfactory
4	Test Strip -3	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	(-ve)	Satisfactory

Remark: - (+ve) Observed and (-ve) Not Observed, The Autoclave working is satisfactory.

*****End of Test Report*****



For ENVIRO-TECH SERVICES
AUTHORIZED SIGNATURE
Quality Manager

Note:-

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6. This test report shall not be used in any advertising media or as evidence in the court of Law without prior written permission of the laboratory.



AXIS BANK LIMITED
CBB HYDERABAD
CBB HYDERABAD
FIRST FLOOR, NO 6-3-879/B
GREEN LANDS
HYDERABAD-500016

Ref. No :16340100018906
Date:17-08-2023

To,

THE CHIEF ENVIRONMENT OFFICER
UTTAR PRADESH POLLUTION CONTROL BOARD
BUILDING NO 2TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW-226010.

Dear Sirs,

BG No. : 16340100018906
Date of Issue : 17-08-2023
Amount of BG : Rs. 50,000.00 (RUPEES FIFTY THOUSAND ONLY)
Expiry Date : 16-08-2024
Claim Expiry Date : 16-08-2024
Name and Address of the Applicant : MS. MEDICARE ENVIRONMENTAL MANAGEMENT PRIVATE LIMITED
: RAMKY GRANDISOSE 13TH FLOOR
: RAMKY TOWERS

We forward herewith the above Inland Bank Guarantee in original issued by us in your favour.

1. The above Guarantee is issued subject to the condition that the Bank's liability is restricted to the amount mentioned above and in the said Guarantee. Our Guarantee shall remain in force till the expiry date. Unless a demand or claim under the guarantee is made on the Bank in writing and delivered to the bank on or before the Expiry date/Claim Expiry Date, the Bank shall be discharged from all liability under the said guarantee thereafter.

Please Note:

2. The beneficiary in their own interest should verify the genuineness of this guarantee from following office of the Bank in writing.

AXIS BANK LIMITED
BG Confirmation Desk, Transaction Banking Operations
5th floor, Gigaplex, Building No 1, Plot No I.T.5,
MIDC, Airoli Knowledge Park, Airoli,
Navi Mumbai 400708 (Tel/Fax: 022-71315803)

3. BG confirmation can also be sought by sending email to ibg.confirmation@axisbank.com.

FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME: *Parvinder Singh*
SS No. **SS No.12225**
SR MANAGER

Encl: Bank Guarantee Number 16340100018906



FOR AXIS BANK LIMITED

AUTHORISED SIGNATORY
NAME: *C. Sriramulu*
SS No. **SS No. 9891**

Phone No:
Sold To/Issued To:
Prasanna Kumar
For Whom/ID Proof:
Axis Bank Ltd



67
AUG-09-2023 14:48:29

₹ 0000200/-
ZERO ZERO ZERO ZERO TWO ZERO ZERO

Agreement
3815314 1691692609677-00266775
3815314 06/2007

From

Axis Bank Ltd,

First Floor No.6-3-879/B,

Hyderabad-500 016

To

PERFORMANCE GUARANTEE
BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

TO
THE CHIEF ENVIRONMENT OFFICER,
UTTAR PRADESH POLLUTION CONTROL BOARD
BUILDING NO -TC-12V, VIBHUTI KHAND,
GOMTI NAGAR, LUCKNOW-226010.

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
SS No.12225
SR MANAGER



For Axis Bank Limited

Authorised Signatory

C. Sriramulu
SS No. 9891

BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

BG NO : 16340100018906
 ISSUANCE DATE : 17-08-2023
 BG AMOUNT : Rs.50,000/-
 EXPIRY DATE : 16-08-2024
 CLAIM EXIRY DATE : 16-08-2024

1. We **Axis Bank Limited**, a banking company incorporated under the Companies Act, 1956 and carrying on Banking Business under The Banking Regulation Act, 1949 and having its Registered Office at 'Trishul', 3rd Floor, Opposite Samartheshwar Temple, Law Garden, Ellis Bridge, Ahmedabad 380006, Gujarat and its Central office at Bombay Dyeing Mills Compound, Pandurang Budhakar Marg, Worli, Mumbai-400 025 and one of its Corporate Banking Branch at 6-3- 879/B, Greenlands ,Begumpet Road, Hyderabad-500016 stand guarantee to the extent of **Rs. 50,000/- (Rupees Fifty Thousand Only)** on behalf of our customer & client M/s **MEDICARE ENVIRONMENTAL MANAGEMENT PVT LTD,C-21, PHASE-1, M.G. ROAD, UPSIDC INDUSTRIAL AREA,HAPUR.,HAPUR,245101** under the terms & conditions of this guarantee for Two Years for the due fulfillment of the terms & conditions mentioned below, imposed by **U.P. Pollution Control Board**, by the said industrial unit on production of Bank Guarantee of Rs. 50,000/- (Rupees Fifty Thousand Only). We the Bank do hereby undertake to pay the U.P. Pollution Control Board an amount not exceeding Rs. 50,000/- (Rupees Fifty Thousand Only) against any violation of terms & conditions mentioned below imposed by U.P. Pollution Control Board:-
2. We the Bank do hereby undertake to pay the amounts due and payable under this guarantee without any demurely on a demand from the U.P. Pollution Control Board stating that the amount claimed is due by way of violation of any of the conditions imposed by the U.P. Pollution Control Board mentioned above by the said industrial unit. Any such demand made on the Bank shall be conclusive the amount due and payable by the Bank under this guarantee. However our liability under this guarantee shall be restricted to an amount not exceeding **Rs. 50,000/- (Rupees Fifty Thousand Only)**.
3. We the Bank undertake to pay to the U.P. Pollution Control Board the amount referred in the guarantee above so demanded notwithstanding any disputes raised by the industrial unit in any suit or proceeding pending before any court or Tribunal relating thereto our liability under this present being absolute and unequivocal.
4. We the Bank further agree that the guarantee herein contained shall remain in full force and effect during the period that has been specified for the performance of the above conditions and that it shall continue to be enforceable till the U.P. Pollution Control Board certifies that the terms and conditions imposed by U.P. Pollution Control Board have been fully and properly carried out by the said industrial unit and accordingly discharges guarantee and, unless a demand or claim under this guarantee is made on us in writing on or before the **16-08-2024** We shall be discharged from all liability under this guarantee thereafter.
5. This Guarantee will not be discharged due to the change in the constitution of the bank or the industry.
6. We the Bank lastly undertake not to revoke this guarantee during its currency except with the previous consent of the U.P. Pollution Control Board in writing .

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
 SS No.12225
 SR MANAGER



Page 2 of 3

For Axis Bank Limited

Authorised Signatory

C. Sriramulu
 SS No. 9891

BANK GUARANTEE NO. 16340100018906 DATED 17-AUG-2023

7. Notwithstanding anything contained herein.

- i. Our liability under, this Bank guarantee shall not exceed **Rs.50,000/- (Rupees Fifty Thousand Only)**.
- ii. This Bank Guarantee shall be valid up to **16-08-2024 (Expiry Date)** and
- iii. We are liable to pay the guarantee amount under this Bank Guarantee only and only if you serve upon us a written claim or demand on or before **16-08-2024 (Claim Expiry Date)**

Date : 17-08-2023

Place : Hyderabad

For Axis Bank Limited

Authorised Signatory

S. Parvinder Singh
SS No.12225
SR MANAGER



For Axis Bank Limited

Authorised Signatory

C. Sriramulu
SS No. 9891

From: Akshata Sharma <akshata.sharma@hammurabisolomon.com>
Sent: 13 March 2024 17:44
To: 'emailtogkb@gmail.com'
Cc: 'secy-moef@nic.in'; 'mscb.cpcb@nic.in'; 'cs-up@nic.in'; 'ms@uppcb.in';
 'roghaziabad@uppcb.in'; 'commhapur@nic.in';
 'anil.tiwari@hammurabisolomon.com'; 'volga@hammurabisolomon.com'
Subject: RE: Raju v. Union of India & Ors. [OA No. 512 of 2023]
Attachments: Reply to Additional Affidavit.pdf

Sir,

We are Counsel for the Respondent No. 7/Project Proponent in the captioned matter. Please find attached herewith the scanned copy of the Reply on behalf of Respondent No. 7/Project Proponent to the Additional Affidavit being filed before the Hon'ble National Green Tribunal, Principal Bench, New Delhi in the matter "*Raju v. Union of India & Ors. [Original Application No.512/2023]*".

Please treat the same as service to your good self for the above captioned matter.

With best regards,

S. Akshata | Associate Level- II
 Hammurabi & Solomon Partners
 Mobile: +91 8340462840
akshata.sharma@hammurabisolomon.com



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From: Akshata Sharma [<mailto:akshata.sharma@hammurabisolomon.com>]

Sent: 25 January 2024 19:42